

versions under sub-section (2) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969 :—

(i) The Monopolies and Restrictive Trade Practices Rules, 1970 published in Notification No. G.S.R. 1037 in Gazette of India dated the 10th July, 1970.

(ii) The Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Rules, 1970, published in Notification No. G. S. R. 1122 in Gazette of India dated the 2nd August, 1970. [Placed in library. See No. LT-3986/70]

(2) A copy of the Cost Audit (Qualification) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1048 in Gazette of India dated the 18th July, 1970 under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in the library. See No. LT-3987/70]

(3) (i) A copy of the India Tourism Development Corporation Amalgamation Order, 1970 (Hindi and English versions) published in Notification No. S. O. 1199 in Gazette of India dated the 28th March, 1970, under sub-section (5) of section 396 of the Companies Act, 1956.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in the library. See No. LT-3988/70]

GOVERNMENT REVIEW AND ANNUAL REPORT OF NATIONAL SMALL INDUSTRIES CORPORATION LTD.,
NEW DELHI—

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1968-69.

(2) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT-3989/70]

12.40 hrs.

RE-ARREST OF SHRI S. A.
DANGE, M. P.

SHRI S. M. BANERJEE (Kanpur) : Sir, I have already sent you notice of a privilege motion against the Sub-Divisional Magistrate, Lakhimpur-Kheri, regarding the wrongful arrest of Shri Dange and the award of imprisonment to him. You have very kindly sent it to the Home Minister. I would only submit to you that Shri Dange—forget for the moment that he is Chairman of the Communist Party—a Member of eminence and aged 71, is locked up in Sitapur Jail where no medical facility is available. I have received a telegram from the lawyer from that place which says that Shri Charan Singh's attitude towards Shri Dange is extremely dangerous. He is a patient of low blood pressure but is in jail in Sitapur without any medical aid. He was not even provided with a bedding and was